



CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH  
KOLKATA

OA. 350/01148/2016

Date of Order: 15.12.2016

Present : Hon'ble Ms. Jaya Das Gupta, Administrative Member  
Gopesh Ch. Sarkar  
Vs.  
E. Rly.

For the Applicant : Mr. CS Bag, Counsel

For the Respondents : Mr. SK Das, Counsel

ORDER (Oral)

Per Ms. Jaya Das Gupta, AM:-

In this OA the following reliefs have been sought for:

"8(a) To direct the respondent authorities to show cause to why the actual pension of the applicant has been withheld by the respondent authorities and immediately right calculation release pension and other dues if any, with 10% interest as per law to the applicant immediately.

(b) To direct the respondent authorities to produce the entire records of the case before this Hon'ble Tribunal for proper adjudication of the points of issue.

(c) And to pass such other or further order or orders, direction or directions as to this Hon'ble Tribunal may deem fit and proper."

2. Learned counsel for applicant submits that he will be satisfied if his representation dated 14.09.2015 is considered by the appropriate respondents' authorities after giving him a chance of personal hearing.

3. Learned counsel for respondents, Mr. SK Das is present and he has no objection.

4. Hence, it is ordered that the representation of the applicant will be considered within a period of one month from the date of getting a copy of

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this order after giving a personal hearing to the applicant culminating in a reasoned reply to the representation.

5. Accordingly the OA is disposed of. No costs.



(Jaya Das Gupta)  
Member (A)

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